

**SCHEDULE I**

**(SECTION 119)**

***Non-delegable functions of <sup>1</sup>[Corporation] authorities***

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**PART A**

**Functions of <sup>1</sup>[Corporation] which may not be delegated**

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Chapter	Section	Function
III	95 (1)	To constitute Special Committees or Joint Committee.
	96 (1)	To join with a Cantonment authority or any other local authority or with a combination of such authorities.
VI	127	To sanction the acceptance, or acquisition of immovable property if the value of the property which it is proposed to accept, acquire or give in exchange exceeds rupees five thousand.
		To sanction the taking of any property on lease for a term exceeding three years.
		To sanction the acceptance of any gift or bequest of property burdened by an obligation if the value exceeds five thousand rupees.
VII	139	To constitute special fund.
	146 (4)	To adopt the budget.
	148	To determine the rates of taxes.
	151	To vary or alter the budget estimates adopted by it.
VIII	154	To borrow money.
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	157	To constitute sinking fund.
IX	172	To impose a tax.
	204	To abolish or alter a tax.
	216	To consolidate taxes.
	225	To have recourse to supplementary taxation.
XIV	360	To abandon or sanction the scheme with or without modifications submitted to it by the Development Committee.

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[1. Subs. by sec. 3 of U. P. Act no. 12 of 1994.](#)

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Chapter	Section	Function
	364	To alter a scheme after it has been passed either by the <sup>2</sup> [Corporation] or by the State Government.
XVI	423	To determine whether the establishment of new private markets or maintenance of private slaughter-houses shall be permitted in the City or in any specified portion of the City

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**PART B**

**Functions of Executive Committee which may not be delegated**

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Chapter	Section	Function
VI	127	(i) To fix terms rates or maximum prices for the acquisition of property, (ii) to sanction compulsory acquisition of any property and the exchange of any immovable property, and (iii) to sanction the taking of any property on lease for a term exceeding twelve months.
	135	To sanction estimates of projects costing more than ten thousand rupees.
IX	213	To alter or amend the assessment list.
XVI	443	To fix fees for plumbers.

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**PART C**

**Functions of Development Committee which may not be delegated**

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Chapter	Section	Function
XIV	344	To declare an area to be insanitary area.
	345	To direct the framing of a Basti Sudhar Yojana (slum clearance and re-building scheme).
	351	To give permission for surveys to be made.

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[2. Subs. by sec. 3 of U. P. Act no. 12 of 1994.](#)

Chapter	Section	Function
	356	To accept with or without modification a scheme prepared by the <sup>3</sup> [Municipal Commissioner].
	359	To consider objections or representations in regard to an improvement scheme.

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**PART D**

**Functions of <sup>1</sup>[Municipal Commissioner] which may not be delegated to other officers or servants**

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Chapter	Section	Function
IV	107 (2)	To make appointment to posts <sup>4</sup> [not included in the posts referred to in sub-section (1) of section 107]
VI	127	To acquire any movable or immovable property within or without the City or any interest in such property.
	129	To dispose of any property on behalf of the <sup>5</sup> [Corporation].
X	229	To declare that any drain or part thereof or any drainage or sewage disposal works shall vest in the <sup>3</sup> [Corporation].
	250	To appoint places for emptying of drains and disposal of sewage.
XII	277	To prohibit use of public streets for certain kinds of traffic.
	278	To acquire premises for improvement of public streets.
	279	to prescribe a street line.
	280	To order setting back of buildings to regular line of the street and pulling down buildings or any part thereof in case of default.
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	282	To acquire open land or land occupied by platforms within regular line of street.
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	284	To order setting forward of buildings.
	290	To declare a private street to be a public street.

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[3. Subs. by sec. 2 of U. P. Act no. 16 of 2004.](#)

[4. Subs. by schedule I part D 71 of U. P. Act no. 12 of 1994.](#)

[5. Subs. by sec. 3 of U. P. Act no. 12 of 1994.](#)

Chapter	Section	Function
	293	To permit projections over streets.
	299	To require removal of any structure or fixture erected or set up before the appointed day.
	305	To permit erection, etc. of sky signs.
XIII	322	To refuse to grant permission to construct a building until the street is commenced or completed.
	328	To cancel permission to proceed with any building or work on ground of material misrepresentation by applicant.
	333	To direct removal of persons directing unlawful work.
	334	To issue notice for the vacation of any building in certain circumstances.
	335	To regulate future construction of buildings in particular streets or localities.
	338	To prohibit re-erection of buildings on inaccessible sites.
	340	To call for statement of accommodation.
XVI	430	To fix with the permission of the <sup>6</sup> [Corporation] premises within the City for the slaughter of animals.
XXI	525	To declare with the approval of the <sup>1</sup> [Corporation] certain expenses to be improvement expenses.

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[6. Subs. by sec. 3 of U. P. Act no. 12 of 1994.](#)